

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. 72/2000

GN 782196

Hon'ble Mr. Justice V.Rajagopala Reddy, V.C.(J)

Hon'ble Smt. Shanta Shastri, Member (A)

(18)

New Delhi this the 2nd May, 2000

Shri Ajudhia Parkash,
aged 79 years
S/o late Shri Surjan Dass
R/o 160, DDA Flats,
Mansarovar Park, Shahdara,
Delhi-110032

.....Applicant

(By: Advocate Sh. R.R. Rai)

Versus

1. Union of India
through the Secretary
Ministry of Commerce,
Govt. of India,
Udyog Bhavan,
New Delhi-11
2. The Secretary,
Ministry of Human Resource
Development,
Shastri Bhavan,
New Delhi-11
3. The Secretary
Department of Personnel, PG. &
Pension,
New Delhi

...Respondents

(By: Advocate Sh. K.C.D. Gangwani)

ORDER (Oral)

Hon'ble Mr. Justice V.Rajagopala Reddy, V.C.(J)

In the order dated 17.1.2000 in the above O.A.,
while allowing the O.A. a direction was issued to
respondents that applicant will be entitled for payment
of the arrears only from the date of filing of his ~~list~~¹
O.A. 1718/93. The learned counsel for the applicant submits

UAR

: - 2 - :

(9)

that in ~~similar~~ ^{similar} matter, arrears were granted from the date when the applicant's seniority was refixed taking into account the military service for LDC grade.

2. In our view this can not be construed as an error apparent on the face of record. After considering the facts of the instant case we had taken the view that applicant was to be granted arrears from the date ~~of~~ when he filed the earlier O.A. The direction given in other matters can not be taken into consideration for the purpose of the disposal of the above R.A.

3. R.A. is therefore dismissed.

Shanta Shastri
(SMT. SHANTA SHASTRY)

Member (A)

V.Rajagopala Reddy
(V.RAJAGOPALA REDDY)
V.C.(J)

sk